

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-671/ND/2020**

IN THE MATTER OF:

Mr. Saurav Keshan

...PETITIONER

Vs.

M/s. Katalist Viewpaper Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 02.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Mohit Gulati, CS

**For the Respondent/ Corporate-debtor :Mr. Shantanu Chaturvedi,
Advocate**

ORDER

Heard the submissions made by the counsel for the operational creditor and also counsel for the corporate debtor. Counsel for the corporate debtor has submitted that he has filed the reply on 30th November, 2020. The Registry may place the same before the Tribunal to consider and to take the matter forward.

The counsel for the operational creditor has sought time for filing the rejoinder. Two week's time has been granted to the counsel for operational creditor for filing rejoinder. Post the matter to 15.12.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)